

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.220  
CP 199 of 2017

**Proceedings under Section 241-242 of Co. Act, 2013**

**IN THE MATTER OF:**

Ajay Patel & Ors

.....Applicant

V/s

Multidimensional Holdings & Consultants Pvt Ltd & Ors

.....Respondent

**Order delivered on 18/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Aalay Shah, Advocate

For the Respondent : Mr. Anuj Trivedi, Advocate

**ORDER**

Learned Counsel for the respondent submits that the matter has already been settled between the parties and an agreement has been executed for the clause of arbitration, for which an application under Section 11 of the Arbitration and Reconciliation Act, 1996 has already been filed for appointment of arbitrator. Learned Counsel for the applicant seeks instructions in the matter and to file a response to confirm the statement of the Counsel for the respondent.

Re-list on 27.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**